ORDER

Subject: Extension of time for food business operators to obtain licenses/registration under the Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011 upto 4th August, 2015.

1. WHEREAS section 31 (1) of Food Safety and Standards Act, 2006 provides that no person shall commence or carry on any food business except under a license.

2. WHEREAS Regulation 2.1.2 of Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011, inter-alia, envisages that subject to Regulation 2.1.1, no person shall commence any food business unless he possesses a valid license, provided that any person or Food Business Operator carrying on food business on the date of notification of these Regulations, under a license, registration or permission, as the case may be, under the Acts or Orders mentioned in the Second Schedule of the Act shall get their existing license converted into the license/registration under these regulations by making an application to the Licensing/Registering Authority, within one year from the date of commencement of these regulations. Further, any food business operator holding Registration/License under any other Act/Order, as specified under the Second Schedule of the FSS Act, 2006 with no specific validity or expiry date, and otherwise entitled to obtain a license under these regulations, shall have to apply and obtain a Registration/License under these Regulations within one year from the date of commencement of these regulations by paying the applicable fees.

3. WHEREAS having regard to the representations from various stakeholders including individuals, FBOs and various associations seeking extension of time-line for Registration and Licensing as per Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011, the time-line mentioned in sub-regulation 2.1.2 was first extended for six months upto 4.8.2012 and then for another 12 months i.e upto 4.2.2014 and thereafter upto 4.8.2014 and last time up to 4.2.2015. As a result, the time-line of 'one year' got modified to a period of '36 months' as notified in the Extraordinary Gazette of Government of India vide notification no. 2-15015/30/2012 dated 10.06.2014.

4. WHEREAS a number of representations have been received in the Ministry for extending the time for obtaining the license and registration for further one year from 4.2.2015.
5. WHEREAS having regard to the present status of licensing/registration in the country and the representations received from various stakeholders, it has been decided by the Central Government that the time line mentioned in sub-regulation 2.1.2 of Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011, be further extended for another six months i.e. upto 04.08.2015.

6. AND WHEREAS the Central Government has directed the Food Safety and Standards Authority of India to extend the time-line mentioned in sub-regulation 2.1.2 of Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011 for a further period of six months up to 4.8.2015 in terms of section 85 of the Food Safety and Standards Act, 2006 (34 of 2006) vide its order bearing No. P-15025/13/2011-DFQC dated 4th February 2015.

7. Accordingly, the time-line for obtaining license/registration in terms of regulation 2.1.2 of the Food Safety and Standards (Licensing and Registration of Food Business) Regulations, 2011 is hereby extended for a further period of six months i.e. up to 4.8.2015.

Bimal K. Dubey
Director (Enforcement)

Copy to:

The Joint Secretary to Govt. of India (Mr. K. L. Sharma), MoHFW, for his kind information in compliance of the Government Order bearing No. No. P-15025/13/2011-DFQC dated 4th February 2015.

(Bimal K. Dubey) 4/2/15
Director (Enforcement)

To
1. All Food Safety Commissioners of States/ UTs
2. All Central Licensing Authority
3. PS to CEO
4. All Directors, FSSAI
5. Scientist (Standard)
6. FSSAI Website for immediate Publication
7. Guard File, Enforcement Division